

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00525/2019**

Jabalpur, this Wednesday, the 26<sup>th</sup> day of June, 2019

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Vedprakash Pandey,  
S/o Late Shri R.B. Pandey  
Aged about 59 years,  
Ex Track Maintainer 4  
R/o Care of S.N.Singh 240/04  
Railway Colony Shahdol (M.P.)

- **Applicant**

(By Advocate –**Shri Amardeep Gupta**)

**V e r s u s**

1. Union of India, Through its General Manager,  
South East Central Railway, Railway Station  
Bilaspur (C.G.)

2. Divisional Engineer Bilaspur Division  
South East Central Railway  
Railway Station Bilaspur (C.G.)  
(Revisionary Authority)

3. Assistant Divisional Engineer (P.Way)  
Bilaspur Division South East Central Railway  
Railway Station Bilaspur (C.G.)  
(Appellate Authority)

4. Senior Section Engineer (P.Way)  
South East Central Railway  
Railway Station Shahdol (M.P.)  
(Disciplinary Authority)

**-Respondents**

(By Advocate –**Shri A.S. Raizada**)

**O R D E R (Oral)**

This Original Application has been filed by the applicant against the inaction on the part of the revisionary authority for not deciding the applicant's revision petition within time limit.

2. The case of the applicant is that the applicant was served with a minor penalty charge sheet dated 02.11.2016 and was awarded punishment vide order dated 23.11.2016 (Annexure A/1). The applicant preferred an appeal before the appellate authority which was also rejected vide order dated 13.11.2017 (Annexure A/2). Being aggrieved by the said order the applicant filed revision petition before the respondent No.2 on 22.12.2017 (Annexure A/6) followed by a reminder dated 04.01.2019 and 30.03.2019 (Annexure A/7 colly.) which is still pending before the revisionary authority for consideration.

3. Learned counsel for the applicant submits that at this stage applicant will be satisfied if the revisionary authority may be directed to consider and decide his revision petition in a time bound manner.

4. Shri A.S. Raizada, learned Standing counsel for the respondents submits that he has no objection if this O.A. is disposed of in above terms.

5. As per submission of the learned counsel for both the parties, this Court is of the view that the submission made by the applicant is genuine particularly when the revision petition is still pending with the revisionary authority. Resultantly, the revisionary authority is directed to decide the applicant's revision petition dated 22.12.2017 (Annexure A/6) within a period of 60 days on receiving the order of this Tribunal. The applicant is directed to supply copy of the Original Application along with the order of Tribunal to the respondent No.2.

6. Needless to say that the Tribunal has not gone through the matter on merit. The respondents shall decide the review petition as per law.

7. With this observation, this O.A. is disposed of at admission stage itself.

**(Ramesh Singh Thakur)  
Judicial Member**

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